

(d) if not, under what circumstances?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) and (b) 40 per cent of the vacancies are filled by direct recruitment from among Diploma holders through the Railway Service Commission and 20 per cent by selection as intermediate apprentice train examiners from among skilled artisans with 3 years service who are matriculates and not more than 45 years of age. They are given training for a period of two years.

(c) Yes.

(d) Does not arise.

Junior Scale Officers in Mechanical Department

2307. SHRI SURAJ BHAN: Will the Minister of RAILWAYS be pleased to state:

(a) the total number of Junior Scale Officers in Mechanical Department of Indian Railways, Railway-wise, and stream-wise viz. carriage and wagon, workshop, loco and diesel;

(b) how many posts are filled by class II officers, Railway-wise;

(c) the number of Class II officers belonging to workshop, loco and diesel wing working against the posts of Carriage and Wagon Wing and vice-versa, Railway-wise;

(d) the points/depots/divisions of Indian Railway, where the post of junior scale officer of carriage wagon wing is sanctioned at present; and

(e) how many of carriage and wagon of class II posts are manned by carriage and wagon wing persons, Railway-wise?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIA-

MENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) to (e). Information is being collected and will be laid on the Table of the House.

Identification of Backward Areas for Railway Lines

2308. SHRI N. SOUNDARAJAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government have identified any backward areas for construction of railway lines, where adequate traffic potential exists; and

(b) if so, the areas so identified and what is the programme of construction?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MAL-LIKARJUN): (a) and (b) No. However, the names of places where Railway lines have been constructed or are in progress in the backward areas have been given in reply to Lok Sabha Unstarred Question No. 1329 asked by Shri Amar Roy Pradhan on 20th March, 1980.

Decasualising Casual Labourers

2309. PROF. NARAIN CHAND PARASHAR: Will the Minister of RAILWAYS be pleased to state:

(a) whether it has been decided to decasualise the existing Casual Labourers by absorbing them permanently into the railways.

(b) if so, whether any plan has been drawn up for this purpose by each of the zonal railways; and

(c) if so, the details thereof, along with the number of casual labourers at present with each one of the Railways and the likely date by which the decasualisation would be completed?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN

THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALIKARJUN): (a) and (b) For the purpose of decasualisation of casual labour, on each zonal railway, a Com-

mittee of Additional Heads of Departments is to conduct a cadre review and send proposals for the creation of posts.

(c) A statement is attached.

Statement

Decasualising Casual Labourers

Railway	No. of Casual Labour	No. of Posts sanctioned under decasualisation scheme	Proposals under consideration
Central	40504	..	3337
Eastern	20832	1000	7724
Northern	41734	56	4647
N.E.	18135	2373	..
N.F.	10420	1169	4439
Southern	35325	1463	..
S.C.	31968	917	..
S.E.	23007	..	4285
Western	45348	3770	..
Prod. Units	2611	974	..
TOTAL	269884	11728	24432

Casual Labour is regularised as and when vacancies arise. In the circumstances date by which all casual labour can be regularised cannot be fixed.

Samples Lifted by Public Analyst in Delhi

2310. SHRI HARINATH MISRA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the number of samples of food articles lifted from shops in the Union territory of Delhi during the last six months;

(b) how many samples so lifted were declared adulterated by the Public Analyst and the action taken against the adulterators;

(c) whether it is a fact that some high-ups in the Central Food Labora-

tories, Ghaziabad, are in the collusion with the adulterators;

(d) whether it is also a fact that Metropolitan Magistrate, Delhi has recently observed that samples recommended for examination by the CFL might have been destroyed to save the adulterators from legal punishment;

(e) if so, whether any action has been taken against the Director who failed to make an enquiry against the adulterators; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) A total number